

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 1381
TO BE ANSWERED ON 12/12/2023**

MONITORING OF TELEVISION PROGRAMMES

1381. SHRI RAMCHARAN BOHRA:

Will the Minister of **INFORMATION AND BROADCASTING**

be pleased to state:

- (a) whether the Government has set up any monitoring center to monitor the content of programmes being broadcasted on television in the country;
- (b) if so, the details thereof;
- (c) the details of the powers given to the monitoring centre;
- (d) the total funds allocated for the said purpose; and
- (e) the other steps being taken by the Government in this regard?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) to (c) : All programmes telecast on private satellite TV channels are required to adhere to the Programme Code and Advertising Code laid down under the Cable Television Networks (Regulation) Act, 1995. The Government has established an Electronic Media Monitoring Centre (EMMC) to monitor content of private satellite TV channels for violation of the said Codes. Cases of apparent violation of Codes found by EMMC are dealt with in accordance with a three tier grievance redressal mechanism established under the Act.

The EMMC also undertakes other related activities, including those mandated by the Election Commission of India (ECI).

(d) During the FY 2022-23, expenditure of Rs. 9.19 crore was incurred towards maintenance of equipments and salary of the personnel in EMMC.

(e) In accordance with the extant Rules, action is taken for violation of the Programme & Advertisement Codes by the TV channels, including by way of issuance of advisories, warnings, running of apology scrolls, off-air orders etc.
